



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st June, 2017

No. LGL. 42/2004/133.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 24th May, 2017 is hereby published for general information.

ASSAM ACT NO. XXIX OF 2017

(Received the assent of the Governor on 24th May, 2017)

THE ASSAM TAXATION (ON SPECIFIED LANDS) (AMENDMENT) ACT, 2017

**AN
ACT**

further to amend the Assam Taxation (On Specified Lands) Act, 1990.

Preamble.

Whereas it is expedient further to amend the Assam Taxation (On Specified Lands) Act, 1990, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act XII
of 1990

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Taxation (On Specified Lands) (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 5.

2. In the principal Act, in Section 5, in clause (a), in sub-clause (ii), for the words, "fifteen paise", the words "ten paise" shall be substituted.

Amendment of Section 6A.

3. In the principal Act, in Section 6A, for the words "fifteen paise", the words "ten paise" shall be substituted.

S. M. BUZAR BARUAH,
Commissioner and Secretary to the Government of Assam,
Legislative Department, Dispur.